

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3760
ANSWERED ON:19.12.2005
UPGRADATION OF CANALS IN RAJASTHAN
Meghwal Shri Kailash

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government of Rajasthan has sent any proposals to the Union Government for the allocation of funds for development, repairing, upgradation, restoration of canals flowing in the State;
- (b) if so, the number of proposals received by the Government and the amount of funds involved therein; and
- (c) the time by which the said proposals are likely to be approved?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR HEAVY INDUSTRIES, PUBLIC ENTERPRISES AND WATER RESOURCES (SHRI SONTOSH MOHAN DEV)

(a) to (c) Irrigation is a State subject and the planning, execution, funding, operation and maintenance are primarily the responsibility of State Governments based on their priorities. Completion of irrigation projects, inter-alia, depends on the planning and budgetary allocation made by the State Governments. The Central Government has been providing Central assistance under the Accelerated Irrigation Benefits Programme (AIBP) since 1996-97 for completion of irrigation projects as per the guidelines of the programme. There are 3 ongoing Extension, Renovation and Modernization (ERM) irrigation projects in the State, namely, Indira Gandhi Nahar Project (IGNP) Stage-I, Modernization of Gang Canal and Rajasthan Water Sector Restructuring Project (RWSRP), out of which, one project proposal, namely Modernization of Gang Canal has been included under AIBP and an amount of Rs. 185.979 crore has been released as Central Loan Assistance/grant for the scheme upto November, 2005 including Rs. 3.444 crore provided as grant during 2005-06. IGNP Stage-I was not included during the year for release of assistance under AIBP as it does not have the investment clearance of the Planning Commission. The RWSRP is being funded by World Bank. The time taken for investment clearance of project depends upon the promptness with which the State Government arranges satisfactory compliance to the observations of Central appraising agencies.